

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 564 of 2018

IN THE MATTER OF:

Axis Bank Ltd.

...Appellant

Vs.

Ms. Deepa Venkat Ramani

...Respondent

Present: For Appellant: - Mr. Sanjeev Pathak, Advocate.

For Respondent: - Mr. Anant Merathia and Mr. Sushant K. Sarkar, Advocates.

ORDER

05.11.2018— The order of liquidation having already passed by the Adjudicating Authority (National Company Law Tribunal) and the order of 'Moratorium' in terms of Section 14 of the Insolvency and Bankruptcy Code, 2016 ('I&B Code' for short) having come to an end and the matter is to be proceeded further in terms of Chapter III Part II of the 'I&B Code', the appeal has become infructuous.

It is accordingly dismissed as infructuous.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

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